

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(IB)-1629(PB)/2019

IN THE MATTER OF:

Sh. Pankaj Kumar & anr. Petitioners/Applicant
v.
M/s. Rajesh Projects (India) Pvt. Ltd. Respondents

Under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 26.07.2019

CORAM:

CHIEF JUSTICE (RTD.) M.M. KUMAR
HON'BLE PRESIDENT

DR. V.K SUBBURAJ,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner: -
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ORDER

On account of stay on the proceedings before this Tribunal by Hon'ble Supreme Court the hearing is deferred to 05.08.2019.



(M.M.KUMAR)
PRESIDENT



(DR. V.K SUBBURAJ)
MEMBER (TECHNICAL)